and Research Laboratory, Trivandrum. Total cost of the scheme is Rs. 63.75 lakhs.

(b) The Planning Commission while supporting the proposal for UNDP assistance has advised the State Government to reduce the quantum of UNDP assistance from \$ 450 thousand (or 32.75 lakhs) to \$ 100 thousand (or Rs. 7.28 lakhs).

tENTERTAINMENT TAX RECOVERED FROM CINEMA HOUSES IN DELHI

413. SHRI VENIGALLA SATYANA-RAYANA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount of Entertainment Tax paid by each cinema house in Delhi during the last three years together with the names of the cinema houses;

(b) whether it is a fact that some cinema houses have been evading payment of Entertainment Tax in league with the Entertainment Tax Officers, and if so, the names of the officers against whom complaints have been received, and the action taken in the matter;

(c) the names of those cinema houses against which action has been taken for tax evasion during the last three years; and

(d) the names of the film companies which are controlling these cinema houses?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) A' statement is attached.

(b) No, Sir.

(c) A statement is attached.

(d) No such information is available. Names of Cinema licensees, however, are given in the statemjnt attached, fSee Appendix LXXIX, Annexure No. 47.]

tTransfererd from the 28th March, 1972

to a matter of urgent 74 public importance

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED HARASSMENT OF INDIAN STUDENTS AND IMMIGRANTS IN SOME PARTS OF THE UNITED STATES

SHRI N. G. GORAY (Maharashtra) : Sir, I rise to to call the attention of the Minister of External Affairs to the reported harassment intimidation and inhuman treatment meted out to the Indian students and immigrants in some parts of the United States and the steps taken by the Government to protect their interests.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): Sir, we have seen press reports about harassment and intimidation of Indian and other foreign students in Detroit, for alleged violation of US immigration rules regarding gainful employment. Our Embassy in the United States is ascertaining the facts regarding this matter. An Indian official form New York has been sent to Detroit to meet Indian students and local immigration authorities. We are awaiting the report of our Mission. Press reports indicate that the U.S. State Department itself, as well as two distinguished Senators, are seeking explanations from the Immigration authorities concerned.

SHRI N. G. GORAY: Sir, I am sorry that the Minister has not given us more information than what has appeared already in the press. This is rather a very distressing and, if I may say so, a very humiliating episode. We are told that some students, nearly 97 of them, are likely to be deported and investigations are proceeding. One of them has already been deported. And those students who were arrested were put in jail for some time and one of them, who was a vegetarian, was not allowed to receive food from outside. Sir, it is said in the reports that there are thousands of students in the United States of America who are prosecuting their studies and at the same time are trying to eke out their living by some work here or there. It is against them that this immigration law is brought into force.

[Shri N. G. Goray]

Sir, I would like to know from the Government why, though these events happened last month, the Foreign Ministry itself did not come to the House with a statement on these events. Sir, it seems that even now, at this late hour, the Foreign Ministry has to depend on the reports that are appearing in the press and they have no firsthand information. It is only now that our Ambassador has deputed somebody to look into the affair. 1 would like to know from the Minister whether they have deputed anybody in the Indian Embassy to look after the interests of the thousands of Indian students who are studying in the USA, whether they have taken proper precaution to' protect their interests and whether they will, at least now, do so in order that such harassment is prevented and the humiliation to the nation also is prevented.

SHRI SURENDRA PAL SINGH: Sir, taking the last question first, it is the normal function and duty of our embassies abroad to look after the interests of our students. The interests of all our students in America are being looked after by our Consul-General in New York, by our Embassy in Washington and by all our other agencies in that country.

Now, this matter was reported for the first time in the first week of March and immediately thereafter our Ambassador in Washington got in touch with the U.S. State Department and brought this matter to their notice. So it is not as if we have been sleeping over it or that there had been delay on our part to take action. But as I said in my main reply, it is not that we are trying to hold back any information from the House. We have got this information from our Mission and we have already deputed one of our officers in the Consulate-General in New York to go to Detroit and to meet all Indian students and the Immigration authorities with a view to finding out what the genesis of the whole trouble was, and what has the magnitude of the trouble, and what the solution could be. All this is being done. I agree with the honourable Member that the action taken by the Detroit Immigration authorities is really something about which we are most unhappy. But we should not read too much into il as this action has not been taken against Indian students anywhere else

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in the Stales. The whole thing appears to be a localised issue, and our students ino ther places in the United States are not affected. Whatever action has been taken against them, it has been taken only in Detroit.

श्री ओडम् प्रकाश त्यागी (उत्तर प्रदेश): अध्यक्ष महोदय, अमरीका ने बंगला देश में अपने प्रयतन में असफल होने के पश्चात भारत पर जान-बुझ कर यह आक्रमण किया है और भारतवर्ष का अपमान कर अपनी साम्प्राज्य-वादी मनोवत्ति का प्रमाण घुणित रूप में दिया है। विद्यार्थी अमरीका में और देशों के भी रहते हैं परन्तू उन्होंने भारतवर्ष के विद्यार्थियों को ही विशेष रूप से चुना है, यह एक विशेष बात है। मैं सरकार से यह जानना चाहता हं कि क्या यह सच है कि उन्होंने विद्यार्थियों को बस स्टैंड पर खडे हए, सड़क पर चलते हए, पब्लिक प्लेसेज में, होस्टल्स में इस तरह से राउन्ड अप किया जैसे किमिनल्स को करते हैं, इस तरह से अपमानजनक रूप में भारतीयों को पकड़ा और यहां तक अपमान किया जान-बूझ कर कि दो-तीन विद्यार्थियों से तो दो हजार डालर की जमानत मांगी और उन्होंने यह किया शुक्रवार की शाम को जबकि तमाम बहां के बैंक्स बन्द हो गए और जब कोई जमानत नहीं दे सकता था, उनको तीन दिन तक जेल में रखा गया। यह अपमानजनक व्यवहार जो अमरीका ने किया इसके प्रति क्या भारत सरकार ने कोई रोष वहां एम्बेसी के द्वारा या अपने वक्तव्य के द्वारा प्रकट किया है या नहीं और यदि किया है तो वह किस रूप में और क्या ?

अध्यक्ष महोदय, दूसरी बात मैं यह जानना चाहता हूं कि क्या अमरीका के अन्य भागों में भी इसी प्रकार भारतीय विद्यार्थियों के विरुद्ध व्यवहार होने की सम्भावना है और भय है क्योंकि विद्यार्थी पार्ट-टाइम जौब करते ग्रा रहे हैं, यह कोई विशेष घटना में नहीं है, पार्ट-टाइम जाब करना वहां की परम्परा है, विद्यार्थियों को गवर्नमेंट की ओर

से इन जाब्स के परमिट मिलते रहे हैं, कोई नई चीज नहीं हुई, यह घटना दूसरी जगह भी दोहराई जा सकती है, तो क्या आपने अमरीकन सरकार को इस सम्बन्ध में लिखा है कि यह दूसरी जगह होगी या नहीं होगी और इसे रोकने के लिए आपने कोई प्रयरन किया है या नहीं ?

तीसरी बात अध्यक्ष महोदय, यह कि अमरीका के इमीग्रेशन डिपार्टमेंट ने जोएक्शन लिया है उससे विद्यार्थियों की जान खतरे में आ गई है, उनकी पढ़ाई खतरे में आ गई है। जो बहां की परम्परा थी उसका ख्याल कर विद्यार्थी वहां गए और उन्नतिशील देशों के विद्यार्थी जो धनवान नहीं हैं इसी दृष्टि से जाते हैं और अपनी पढ़ाई का काम करते हुए जारी रखते हैं। तो मैं जानना चाहता हूं कि पार्ट टाइम जौब न मिले तो कितने विद्यार्थियों की जान खतरे में आएगी और उनकी पढ़ाई में व्यवधान उत्पन्न हो और वह जारी रहे इसके लिए क्या व्यवस्था सरकार ने सोची है? दूसरी चीज मैं यह जानना चाहता हूं...

श्री सभापति : बस ।

श्वी ओउम् प्रकाश त्यागी : एक और है। यह केवल भारतीय विद्यायियों का अपमान नहीं है, यह सम्चे भारतवर्ष का अपमान है।

श्री सभापति : मेहरवानी करके रिपीट न करिए ।

श्री ओडम् प्रकाश स्थागीः अध्यक्ष महोदय, मेरा यह अन्तिम प्रश्न है। अमरीका की वह नीति क्या वास्तव में भारतीय विद्यार्थियों के विरुद्ध है जब तक इस सम्बन्ध में सरकार अमरीका की सरकार से पूरा क्लेरिफिकेशन न ले ले तब तक वह क्या भारतीय विद्यार्थियों को अमरीका भेजने पर प्रतिबन्ध लगाने का विचार कर रही है ?

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श्री सुरेन्द्र पाल सिंह : अध्यक्ष महोदय, यह तो मैंने पहले ही कह दिया कि जो वाकया हुआ है वह शर्मनाक है, लेकिन माननीय सदस्य का यह कहना कि यह कार्य-वाही सिर्फ हिन्दुस्तानी स्टूडेंट्स के ही साथ हुई है, यह कुछ हद तक सही नहीं है। इस किस्म की कार्यवाही चल रही है। हां, सभी नेशनैलिटीज के स्टूडेंट्स हैं और उन सब के संबंध में ऐसी कार्यवाही चल रही है।

श्री ओउम् प्रकाश त्यागीः मेरा प्वाइंट आफ आर्डर है ।

श्री सभापति । आप पहले उनको खत्म कर लेने दीजिए ।

श्री सुरेन्द्र पाल सिंहः अब तक जो हमारे पास प्रिलिमिनरी रिपोर्ट आयी है हमारे दूतावास के द्वारा उस से मालूम होता है— अभी पूरी रिपोर्ट आने को है---कि यह कहना तो मुझ्किल होगा कि यह बात सही नहीं है, लेकिन और जो फारेन स्टूडेंट्स हैं हिन्दुस्ता-नियों के अलावा, उनके खिलाफ भी जांच-पड़ताल हो रही है कि उन्होंने वीसा रेगु-लेशन्स को पूरा किया है या नहीं। यह बात सही हैं कि वहां हिन्दुस्तानी स्टूडेंट्स ज्यादा हैं और दूसरी सारी नेशनैलिटीज के मुकाबले में। तो यह ऐक्शन जो उनके खिलाफ लिया गया है, उससे जाहिर होता है कि यह डाइरेक्ट हिन्दुस्तानियों के खिलाफ है, लेकिन ऐसा नहीं है। और भी दूसरे स्टूडेंट्स हैं द्सरे नेशनैलिटीज के जिनके खिलाफ जांच हो रही है। यह बात सही हैं कि एक स्टूडेंट को डिपोर्ट करने के आदेश हो चुके हैं और औरों के खिलाफ कार्यवाही की जा रही है, लेकिन जो मामले हमारे सामने आये हैं उनके संबंध में हमारे मिस्टर ज्ञा वहां के स्टेट डिपॉटमेंट से मिले और उन्होंने उस संबंध में बात चीत की और स्टेट डिपॉटमेंट ने हमको आश्वासन दिया है कि जहां तक तालीम हासिल करने वालों का सवाल है, जो वहां पढ़ रहे हैं,

[श्री सुरेन्द्र पाल सिंह]

उन्होंने इस बात की गारन्टी दी है कि उनकी तालीम में किसी किस्म का खलल नहीं पड़ेगा और वह तालीम लेते रहेंगे। और जो इमदाद उनको मिलती है वह अमरीका सरकार से उनको मिलती रहेगी। सिर्फ ऐक्शन उनके खिलाफ लिया जायगा जो अपनी तालीम खत्म कर चुकने के बाद वीसा रेगुलेशन्स के खिलाफ कार्यवाही कर रहे हैं जिस समय वे लोग वीसा पर अमरीका जाते हैं तो उनको कुछ कंडीशन्स को, कुछ शरायात को मंजूर करना पड़ता है। उनका कहना है कि उन शरायात को वह पूरा नहीं कर रहे हैं इसलिए उनके खिलाफ यह ऐक्शन लिया गया है। इसमें किसी किस्म का हाथ यू०एस०ए० गवर्नमेंट का नहीं है, न कोई डाइरेक्टिव इसके लिए उनका गया है कि ऐसी कोई कार्यवाही की जाय । ऐसी बात कहना उचित नहीं होगा सिर्फ जो लोकल अथारिटीज हैं उन्होंने अपने कानून को और ज्यादा इन्फोर्स करने की कोशिश की है। इस की हम पूरी व्यवस्था कर रहे हैं, देखभाल कर रहे हैं और जो कुछ सहायता उनकी कर सकते हैं, जो कुछ प्रोटेक्शन हम उनको दे सकते हैं, वह हम देंगे और उनकी मदद करेंगे।

श्री ओउम् प्रकाश त्यागी : अभी मंत्री जी ने कहा है कि यह केवल भारतीय विद्यार्थियों के खिलाफ ही नहीं किया गया है। मैं एक बात यह बता देना चाहता हूं आज दोपहर पेपर में जो इन्फामें शन आई है उस में मिचिगन के माइग्रेशन आफिसर...

श्री सभापति : यह कोई प्वाइंट आफ आईर नहीं है, लेकिन आप कह लीजिए. ।

श्री ओ उम् प्रकाश त्यागी : श्रीमन् मैं कहना चाहता हु कि . . .

श्री सभापति : उनका स्टेटमेंट गलत है यह आप कह रहें हैं, लेकिन यह प्वाइंट आफ

आर्डर तो नहीं है कि मिनिस्टर गलत कह रहें हैं या अखवार सही कह रहा है।

श्री ओउम् प्रकाश त्यागी ः मैं यह कह रहा हुं कि जो माइगरेशन विभाग के नियम लागू हैं उनके अनुसार उन्होंने जाँच की है। यह लॉतो पहले भी था और पहले भी फार्म्स भरे जाते थे, लेकिन जांच अभी क्यों की गई हैं ? असली सवाल यहाहै कि . . .

श्री सभापति : आप खत्म करिये, त्यागी जी।

श्री महाबीर त्यागी (उत्तर प्रदेश) : मेरी एक दरस्वास्त है कि आप उनका नाम ओम् प्रकाश जी कहा कीजिए। त्यागीजी कहने से भ्रम हो जाता है।

श्री ओउम् प्रकाश त्यागी : अध्यक्ष महोदय, मिचिगन के माइग्रेशन आफिसर श्री ए० जी० सलट्रेली का यह स्टटेमेंट है कि केवल भारतीय विद्यार्थियों ने ही उस नियम का उल्लंघन किया।

श्री समापति : अब आप बैठ जाइए । आपका कहना सन लिया।

श्री महेन्द्र कुमार मोहता (राजस्थान): में मंत्री जी से जानना चाहता हूं कि भविष्य में भारतीय विद्यार्थी अमरीका जाएं इस विषय में हमारी सरकार की क्या नीति है और अमरीका सरकार की क्या नीति है कि वह जाएं या न जाएं ?

[THE VICE CHAIRMAN (SHRI V.B. RAJU) //// the Chair.]

श्री सुरेन्द्र पाल सिंह : अमरीका सरकार की नीति भविष्य में क्या होगी यह कहना तो बड़ा मुष्किल है हमारे लिए, लेकिन यह यह हमारा फर्ज है कि जो हमारे नागरिक यहां से वहां पर पढ़ने के लिए जाएंगे और जिन शरायत को मान कर वे वहां जाएंगे उनके तहत हमारा पूरा फर्ज है कि हम

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उनको पूरा प्रोटेक्शन दें और उनकी पूरी इमदाद करावें। या उनकी पूरी मदद करते रहें और यह हम करते रहेंगे ।

SHRI K. P. SUBRAMANIA MENON (Kerala): I am surprised at the tone of the answer of the Minister. He seems to be more apologetic for the American Government than answering our questions properly.

Sir, the fact of the matter is that the American racists have been harassing and intimidating our students in the USA and are throwing them out on the ostensible plea that they have been violating the provisions of the immigration law. Now, Sir, this sort of charge is actually a new I hing, because, all these years these students have been working there and they have been doing their work and creating money for the American millionaires and they have not been just taking something away from them from America. Actually, Sir, by working hard there they have been creating pofitsfor the American millionaires and, therefore, Sir, the American Government must be thank ful to those students for doing work at low wages. But, Sir, because they are racists, because they are against the Indians, now they have resorted to this sort of harassing treatment. Another thing, Sir, is that according to "The Hindu" report, it says clearly ...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Now, Mr. Menon, are you asking for any clarification?

SHRI K. P. SUBRAMANIA MENON : It says clearly that "the Indian Embassy here did not seem to be aware of these incidents when the Indian nationals have been arrested". Sir, this is something astonishing that the Indian Embassy was not aware of these things and it is only after reports came in the Indian newspapers that the Indian Ambassador stirred himself to act. Therefore, my question is whether the Government of India will lodge a serious protest against the action of the American racist government against this sort of anti-Indian activities and, secondly, Sir, whether the Government of India will take retaliatory measures against the American nationals in India who have been going

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about and doing criminal and all sorts of things.

SHRI SURENDRA PAL SINGH: Sir, it is not correct for the hon. Member to say that I am offering an apology or some such thing on behalf of the US Government. All these things are being looked into and I have already said that a fuller report will be submitted to us later on when we will be able to answer most of the questions. At the present moment, all that I can say is that this incident took place in one place only and such an action has not been taken against the students all over the States. So, Sir, we have looked upon this problem as a local issue the present moment.

Sir, I cannot agree with the remark of the hon. Member that the Indian Embassy there did not know these things. As soon as our Ambassaaor in the United States came to know of this from the local newspapers- I think it was reported in the "New York Times" and not in our papers-immediately thereafter he went and saw the officers of the State Department and point-ted out to them the unfortunate action taken by the emigration authorities against our students and he further said that the educational facilities should be made available to our students to complete their studies and that there should be no element of harassment in their attitude towards our students. All this was done and it is not correct for the hon. Member to say that our Embassy did not move in the matter and that there was delay on our part. Then, Sir, he mentioned about ...

SHRI K. P. SUBRAMANIA MENON: Retaliatory measures.

SHRI SURENDRA PAL SINGH: Yes, the other point is about retaliatory measures. Sir, about the question of relatiatory measures, it is not at all desirable because we are looking into the whole matter and the State Department as well as a number of Senators themselves are greatly concerned about this whole development and they are not at all happy and they have asked for clarifications from their own Department, and it is not as though they are taking an anti-Indian attutide. They are also anxious and worried and are trying to find out why

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this incident has taken place and it is only after we come to know fully that we can say what really is the position.

THE VICE-CHAIRMAN (SHRI V.B. RAJU) : Yes, Mr. Kulkami.

SHRI A. G. KULKARNI (Maharashtra); Sir the replies just now given by the the hon. Minister to the various questions do not satisfy anybody. Actually, Sir, I am not satisfied and others arc also not satisfied, Sir, I want to know one thing from the hon. Minister: How is it that in the first week of March this was known to them? And today, it is the 6th April and I do not understand this that the communication gap between the Embassy at Washington and Detroit is something so fantastic Sir, this is not a charge. Various Member* of Parliament who have visited America have told us personally and they have got letters that the entire attitude of the Indian Embassy and the Mission there is lethargic and they do not bother about anything.

They do not bother; they do not care for the Indian students, I am very sorry to say. I personally heard it and I am receiving letters. Very recently I also received lettersfrom one of the organizations of India called Society of Rapid Development of India that this is the attitude of the Indian Embassy. Sir, the Minister should not protect the Indian officers at the Embassy. He must come out with us and express the feeling that the Ambassador could not stop this type of affairs.

Knowing this, Sir, I want to ask the second question. The Minister said that this is an isolated example. How can he say that this is an isolated example? The Americans are carrying on a hate India campaign'. You are definitely giving them protection. It is absolutely wrong. Sir, the Minister must come out and say that it is not an isolated case; this might be a test case...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You are making suggestions.

SHRI A. G. KULKARNI: I am asking clarifications. Will the Government take some strong action against them so that our

students are protected. As rightly pointed out by various Members, they have gone there for learning. While learning, being from a poor country, they may also be earning. They might have replaced certain persons there. But the Bangla Desh 'fever' has caught the American capitalists. This question has gone into the heads of the American officers and the American President. You must come out and protect the Indian students. You must take the American officers and the Indian officers to task.

SHRI SURENDRA PAL SINGH: May I just correct my earlier statement which has rightly caused confusion in the minds of hon. Members? I had said that this news was printed in the first Week of March, whereas it actually happened in the first week of April, 2nd April. And our Ambassador took it up with the State Department on the 5th of April. There was thus no delay...

SHRI A. G. KULKARNI : The general tendency on the part of Indian officers is wrong.

SHRI SURENDRA PAL SINGH : On the 5th we took action. We had not received any prior information from any other source. So the action was taken in time ...

SHRI A. G. KULKARNI: Why don't you ring up the Ambassador?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): It is not a discussion.

SHRI SURENDRA PAL SINGH : We are doing our very best. Our officer has gone there and he is making a specific inquiry and will send a fuller report to us as early as possible.

As regards the question of this incident being an isolated one, I merely stated that so far no complaints have come from any other place from our students. That is why I used the words 'local incident'. I cannot say about the future. Something may happen in other places also. It is for us to see that our students are not harassed and intimidated or nothing happens which may come in the way of their carrying on their studies. I cannot say anything beyond this.

MINISTER OF EXTERNAL THE AFFAIRS (SARDAR SWARAN SINGH): In this particular case, officers of our Embassy are not at all to blame and I appeal to the hon. Member not to drag in the name of the officers unnecessarily.

SHRI KALYAN ROY (West Bengal): There are abut 20,000 or 30,000 students from India in the USA. They played such a magnificent role inmobilising mass support for Bangla Dcsh. And that has created all these troubles. If you kindly see, even the press reports say: Students were dragged from buses, they were beaten, arrested from their rooms and were kept without bail. That has created a tremendous amount of insecurity amongst students whether in Detroit or New York or Los Angeles. Unfortunately, I entirely agree with Mr. Kulkarni that the Embassy and Mr. Jha who is there always are trying to minimise the anger that is mounting in the U.S.A. You know that anorder has been issued that only junior officers will meet Mr. Jha. Insults are being piled upon insults. Humiliation is piling up on humiliation and you are no taking any retaliatory action. The Indian students are going to be treated as in Hitler regime. Will you take action, will you take any retaliatory nuasures against those Americans or Hippies who are swarming in Delhi, in Calcutta, in Bombay, getting good jobs, living in posh flats and even getting some sort of government help? What retaliatory measures are you going to take? Are you calling back Mr. Jha? If you do not take action now, the 30,000 students will be discriminated everywhere they will be sacked, they will not be able to get partime jobs. Is it not a fact that the West Pakistanis are getting more jobs in America than the Indians? Will you please wake up and wake up your Ambassador and try to do something so that, as Mr. Kulkarni pointed out, the 'hate India campaign' is not transformed into kick India campaign.

SHRI SURENDRA PAL SINGH: Sir, I do not know how the hon. Member can say that we have been sleeping over the whole matter.

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SHRI BHUPESH GUPTA (West Bengal): He lias pointed out how your Embassy is functioning in the U.S.A.

SHRI SURENDRA PAL SINGH: That thing my senior colleague has already explained just now that you cannot blame the Embassy officials. Unless the whole incident is known, how can you blame the Embassy officials? It happened on the 3rd of April. The newspapers printed it for the first time. Nobody was informed. There are so many media of communication available. Telephone messages can be done. Telegrams can be sent. The students did not contact the Embassy at all. If they had done it and if the Embassy had not taken any action thereon, then they were to blame. But in the absence of any communication from students to our Embassy, they could not do anything. The Embassy came to know from the newspapers only. As soon as they came to know they started taking action. Until and unless full details of the incident are available, it is very difficult for us to think what action we have to take i n future. After getting fu Her information, we will think as to what we should do in future.

श्री ओउम् प्रकाश त्यागीः क्या आपने इस इन ह्यूमन ट्रीटमेट के लिये कोई रोष प्रकट किया ?

THE VICE-CHAIRMAN (SHRI V.B. RAJU): Please do not interrupt when the Minister is speaking. You had your say.

SHRI SURENDRA PAL SINGH: The

hon. Member is trying to widen the scope by saying all this. As I said until and unless we know the real position, it is very difficult to say how the whole thing has been incited, who is at the back of all this. In the absence of fuller information, it is very difficult for us to think what action we have to take in future. After getting the report from the Embassy, we will do the needful. I am sure, whatever we do, the interests of the students will be protected in future.

SHRI KALYAN ROY: Sir, on a point of order. I asked three to four questions which you heard and the whole House has heard very patiently. I asked him whether it is not true

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Your point of order is with reference to the reply. If you are not satisfied with the reply, it is a different matter.

SH RI KALYAN RO Y: He did not answer my question at all. I asked him whether it isnot afactthat sonic students were dragged and pushed out of buses and they were beaten. What retaliatory measures are you going to take? He can say that we arc not taking any retaliatory measures.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I think he has already replied about the retaliatory measures.

SHRI SURENDRA PAL SINGH: Sir, the news has appeared in the local press as well as in our papers. These are the things which we are trying to ascertain astowhether such things happened or not. We have alrready pointed out that if it has happened, itisaiuinhappystate of affairs, but wecannot say as to what actually has happened. All that is known to us is through the press news. These things are being investigated and it is only after that we can say what action we are going to take.

श्री श्याम लाल यादव (उत्तर प्रदेश) : मैं सरकार से यह जानना चाहता हूं कि जब वहां पर इतनी अधिक संख्या में भारतीय विद्यार्थी रहते हैं और ऐसे बहुत से विद्यार्थी हैं जो अपने परिवार के साथ हैं, वहां गये हैं, बहुत से विदेशों में रहकर पढ़ रहे हैं तथा अपनी जीविका चला रहे हैं। जब इस तरह की घटना वहां पर हुई तो क्या सरकार को उसका पता तक नहीं चल सका? हिन्दु-स्तानियों के लिए इस तरह का बातावरण बहां पर जो पैदा हुआ उसके सम्बन्ध में पहले से ही सरकार ने एहतियात क्यों नहीं बरती ताकि इस तरह के वातावरण को रोका जा सके ।

दूसरी बात इस सम्बन्ध में यह हैं और जिसको मंत्रीजी ने स्पष्ट नहीं किया कि दूसरे देश के रहने वाले विद्यार्थी वहां पर हैं उनके साथ भी इस तरह का व्यवहार हुआ या नहीं जिन्होंने वीजा की शत्तों को तोड़ा था? वहां भी दूसरे देश के विद्यार्थी गये हैं और खास तौर पर पाकिस्तान के विद्यार्थी गये हैं, तो क्या उनके साथ दुर्व्यवहार नहीं हुआ और क्या इसके सम्बन्ध में सरकार को नालेज है ?

तीसरी बात मैं यह जानना चाहता हूं कि यह घटना मार्च के पहले सप्ताह में हुई। यह नहीं हो सकता है कि जो विद्यार्थी अपने केस को लड़ने के लिए वकील रख रहे थे, जमानत करवा रहे थे, वे हमारे विदेश मंत्रालय को और जो हमारा दूतावास वहां पर है, उसको किसी प्रकार की इस सम्बन्ध में कोई इत्तिला नहीं देते। क्या सरकार इस बात की सुचना सदन को बाद में देगी कि इस तरह का प्रयास विद्यार्थियों की तरफ से किया गया था या नहीं और हमारे दूतावास को इस सम्बन्ध में किसी तरह की सूचना वहां के विद्यार्थियों ने दी या नहीं दी? मैं यह बात मनगढंत नहीं कह रहा हूं क्योंकि जो विद्यार्थी अपने केस को लड़ने के लिए बकील रखता है और हमारे दूतावास को इस बारे में कोई सुचना नहीं देता और किसी तरह का सम्पर्क नहीं रखता है, मुनासिब मालूम नहीं देती है। हमें आशंका है कि दूतावास के अधिकारी जिस तरह की वहां पर ऐश की जिन्दगी बिता रहे हैं, मेहमान की तरह रह रहे हैं, उन्हें इस तरह की घटना के बारे में किसी प्रकार की कोई इत्तिला नहीं हुई।

और जब यह अखबार में छपा तब जाकर वे अपनी नींद रे जागे, आपको इत्तिला मिली और कदम उठाने लगे।

जो डिपोर्टेंशन का आर्डर हुआ विद्यार्थियों को निकालने का उस सम्बन्ध में आपने क्या व्यवस्था की। जो यह भुलावा पैदा कर रहे हैं कि विद्यार्थी वीसा के रूल को तोड़ रहे हैं यह गलत आरोप है और इस गलत आधार पर तंग करने की कोशिश की जा रही है। उन विद्यार्थियों की सहायता

के लिए जिनके सम्बन्ध में डिपोर्टेशन का आर्डर हुआ है आपने क्या कदम उठाए हैं, यह आपने नहीं बतलाया।

श्री सुरेन्द्र पाल सिंह : माननीय उपाध्यक्ष महोदय, माननीय सदस्य ने कहा कि जब यह हादसा हुआ तो उसको रोकने के लिए पहले से कोई प्रिकौशन क्यों नहीं लिया। मैं यही कह सकता हं कि यह इंसीडेंट पहली बार हुआ, पहले कहीं नहीं हुआ । इसका कोई अन्देशा नहीं था तो इसके बारे में प्रिकौशन क्या लेते। अगर ऐसी चीज कहीं और हो गई होती तो सतर्कं रहते और कुछ करते। अकस्मात यह चीज पैदा हुई है और इसका कोई इल्म ही नहीं था। इसलिए किसी किस्म का प्रिकौशन कैसे छेते।

जहां तक बर्ताव की बात है कि ऐसा हमारे हिन्द्स्तानी स्टूडेन्ट्स के खिलाफ ही है या जो और स्टूडेन्ट्स है दूसरी नेशनलिटीज के, उनके खिलाफ भी है, जहां तक मेरे पास सचना है डिपोर्टेशन हिन्दुस्तानियों का ही हुआ है लेकिन जो और स्टूडेन्ट्स हैं उनके खिलाफ भी इन्क्वायरी हो रही है कि इस किस्म की कार्यवाही उनके खिलाफ की जाय या नहीं। अभी हमारे 97 या 100 स्टूडेन्ट्स बीसा रेग्लेशन्स को तोड़ा है या नहीं तोड़ा है। उसी किस्म की इन्क्वायरी दूसरों के खिलाफ भी चल रही है...

सचना यही है कि उन्होंने किसी किस्म की ऐसी कार्यवाही हो रही है। जब अखबारों में सब बातें आई तभी हमको मालूम हुआ। रखने का सवाल है और बेल पर छोड़ने of our students in the States, का सवाल है, ये गलत बातें हैं, उनका अफसोस

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है और हम यही कह सकते हैं कि आइन्दा पूरी कोशिश करेंगे कि इस किस्म का अत्याचार न हो और उन्हें पूरी-पूरी सहायता हमसे ਸਿਲੇ ।

श्री श्याम लाल यादव : जिनके खिलाफ डिपार्टेशन का आईर हुआ है उनके सम्बन्ध में क्या किया है ?

श्री सुरेन्द्र पाल सिंह : मेरे लिए कहना बड़ा मुश्किल है कि क्या होगा। इतना ही मैं कह सकता हं कि जो हमारा दूतावास है बह यह मामला स्टेट डिपार्टमेंट से टेकअप कर रहा है और कोशिश यह होगी कि स्टू-डेन्ट्स डिपोर्टंन हों।

SHRI PITAMBER DAS (Uttar Pradesh): I would like to ask whether our Embassy is arranging for legal aid for those boys or not.

SHRI SURENDRA PAL SINGH: That is always done if it is asked for.

SHRI V. V. SWAMINATHAN (Tamil Nadu) : I have received a number of telegrams from the students and students' organisations from all the Universities in Tamil Nadu aboutthisandthey are agitatedandthis has particularly created panic because of harassment of the students in America. Maylknowif it is not a reflection of the anti-Indian attitude of the Nixon Government? के खिलाफ इन्क्वायरी चल रही है कि उन्होंने Unless strong steps are taken by our Government to redress the grievances, I feel the students in Tamil Nadu will resort agitation and will strongly protest against the Embassy of the United States. We are told that there is no information from students to Embassy. This is because they were not released on bail and the जहां तक अपने स्टूडेन्ट्स का एम्बेसी को Embassy could not get information. Sone strong खबर देने का सवाल है, मेरे पास तो अब तक steps should be taken by our Government to ensure that the students are not harassed because I am informed that there is a similar मुचना एम्बेसी में नहीं दी कि उनके साथ move in the UK also to harass the students who are learning and earning in the U.K.

SHRI SURENDRA PAL SINGH: I इसमें कोई शुबहा नहीं कि जहां तक जेल में agree with the hon. Member that this incident will naturally cause some anxiety in the minds

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That is true and we will try and see that a proper and satisfactory solution is arrived at of the crisis. As to whether theee is any connection between Indo-U.S. relations and this particular incident it is very difficult for me to say. All I can say is, from preliminary reports it appears that we should not try and connect the two. Our relation with the U.S. are quite different thing from this particular incident.

SHRI S. D. MISRA (Uttar Pradesh): Tt is obvious that there are now political differences between USA and India. Does the Government think that this action of illtreatment of our students is an isolated action or is it the political behaviour of the present Government of the United States? I can point out some other actions of the united States. For example, till about some fifteen days back Indian nationals here could get visa from the American Embassy here within a day or two. Now when our nationals go and apply for visa for going to the United States they are required to go through various formalities requiring a minimum of at least a week's time. Does this not show that they are connecting the political relations with their attitudes?For example, they think that India is anti-America, India is aligned, India is pro-Russia and so on. Are not these issues getting mixed up and resulting in such illtreatment of students and things like that? Therefore will the Government undertake a full enquiry into this matter or do they think that this is just an isolated incident? Now it is the students; we expect many more incidents will follow and the Government should examine how far its own behaviour, its own alignment policy, is connected with the policy of the USA against India.

SHRI SURENDRA PAL SINGH: Sir, in the absence of a fuller report it is very difficult for me to say categorically what are the reasons at the back of this incident and who has incited it. It is true that our relations with the USA are not very happy at the present moment but to say at this stage that there is any connection between our relations with the USA and this incident will not be quite correct. As far as our information from our Embassy goes there was no direction from Washington to Detroit to carry out this kind of raids etc. against

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our students. To that extent it is a local incident. At the same time unless we know something more about it, it is very difficult for me to say about it.

SHRI S. D. MISRA : I mentioned that issue of visas was being delayed now.

SHRI SURENDRA PAL SINGH: I am not completely *au fait* with the regulations with regard to visa but I am told that the students who go there have to comply with certain conditions which are laid down for them. And the allegation of the Immigration Authorities at the moment is that these students have broken those regulations. There again we will have to see whether this is true or not.

SARDAR SWARAN SINGH: I think my friend's question was as to whether the Government is aware of the fact that Indian nationals proceeding to the United States are experiencing difficulties in the matter of getting visas. If he gives any particular case, we will look into it.

SHRI JOACHIM ALVA (Nominated): Has the Government of India seen the sequence of events and their effects on us? Firstly an American man-of-war came into t lie Bay of Bengal; now it is the students who are being put in the U.S. into jail. This is what the Americans are doing upsetting everything they have done in the past right from what happened in Boston say when the Americans threw chests of tea into the sea in favour of their own freedom. Now I want to know whether this is not like a little bit of South African kind of treatment meted out to Mahatma Gandhi in olden days and is that kind of treatment being now taken up some fifty or sixty years later by the United States of America ? When Mrs. Martin Luther King came to India she told us that the Negroes were arrested late in the night with no charges at all and asked to produce 3000 dollars for bail which they could not produceand they wereclamped in jail. The same thing is being done with the Indian students now. They are just being arrested and they could not get out on bail because they could not contact anybody and they could not take out money from the bank. While all this is going on our Embassy as usual is indifferent. Naturally; our

Embassy starts work at 11 o'clock. When Americans start work at 8 o'clock our Embassy starts work at 11 o'clock; I saw this with my own eyes in 1967 and it was also reported by Mr. Kishan Bhatia the Hindustan Times, Correspondent in his own paper.

SHRI KALYAN ROY: They start at 11 and they go for lunch at 11.30.

SHRI JOACHIM ALVA : Whether it is at 11.30 or at some other time, whether it is the United States or anywhere else, it is the same thing. But the Americans start their work in the United States of America at 8 A.M. I have seen it with my own eyes.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): What is the clarification that you want?

SHRI JOACHIM ALVA : Now, Sir, 1 come to Hippies. Is it true that we are very tolerant towards the Hippies, who have corrupted our youth? Many of them are Americans, and we do not know how many of them are CIA people. We are very tolerant towards the security of our country. When the students, my boys and your bodys, have been put in jail and are in touch with nobody, is it not the duty of the Indian Embassy to provide the bail to get them out of the jail? It is very little money. We cannot allow our boys to continue to remain inside jails, and it istheduty of the Indian Embassy to find the money for these helpless boys to come out of jails. But they are very indifferent to their interests. It is time the External Affairs Ministry moved urgently in the matter when especially their officials have no human touch in many of these things.

SHRI SURENDRA PAL SINGH: Sir, the hon. Member has referred to a number of issues and a number of points which are not really relevant to the question, if I may submit, but in regard to giving protection to our students, I have already said that our Embassy thereisdoingitsverybest.andit is its duty to give them all facilities and all possible help in this matter. This is being done and there is no negligence on the part of our Embassy as far as this question is concerned.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : महोदय, लगभग दो माह पूर्व मझे दो मित्रों के पत्न प्राप्त हुए, एक फ्लोरिडा यूनिवर्सिटी में कांट्रैक्ट पर लेक्चररहै और दूसरे इलिनियास युनिवसिंटी में है। उस पत्न में उन्होंने यह लिखा था कि बंगला देश की घटना के कारण अब युनाइटेड स्टेट्स में भारतीयों के लिये रहना दिन व दिन दूभर होता जा रहा हैं और ऐसा प्रतीत होता है कि यहां की सरकार अब हम लोगों को यहां रहने नहीं देगी। ऐसी हालत में, श्रीमन्, मुझे बड़ा ताज्जुब होता है कि मंत्री महोदय यह कहते हैं कि उनकी एम्बैसी को यह नहीं मालूम है कि वहां की सरकार इस तरह की कोई विद्वेष की भावना भारतीयों के प्रति रखती है। जब से बंगला देशका यह मामला खड़ा हआ और जब से हमारी प्रधान मंत्री ने गरजना शरू किया तब से अमेरिका सरकार भारतीयों के प्रतिबहुत ही द्वेषपूर्ण और अनादर की भावना रख रही है और सारे भारतीयों को वह किसी न किसी तरीके से परेशान कर रही हैं। आज से चालीस वर्ष पूर्व जयप्रकाश नारायण जी अमेरिका शिक्षा प्राप्त करने गये थे तो वहां एक होटल में मामूली काम कर के अपना गुजर बसर करने के लिये पैसाइकट्ठा करते थे और इसी तरह से अपने बहुत से भारतीय, जो कि अमेरिका अध्ययन के उद्देश्य से जाते हैं वे कोई न कोई काम कर के अपनी रोजी पैदा करते हैं और अपना खर्चा निकालते हैं।

उपसभाध्यक्ष (श्री वी० बी० राजू): संक्षिप्त कीजियेन।

श्री नागेश्वर प्रसाद शाही : इस हालत में क्या भारत की सरकार इस पर विचार करेगी कि भारत में रहने वाले अमरीकियों के साथ वैसा ही व्यवहार वह करेगी जैसा कि अमरीकी सरकार आज भारतीयों के साथ कर रही है । 95 Papers laid

[RAJYA SABHA]

on the Table 96

श्री सुरेन्द्र पाल सिंह : उपाध्यक्ष महोदय, इस सवाल का जवाब पहलें भी दे चुका हूं और अब फिर दुवारा मैं अपने आप को रिपीट करूं, वही है कि यह सही बात है कि य ० एस० ए० गवर्नमेंट का एटीट्यूड हमारी तरफ अच्छा नहीं हैं और ताल्लुकात भी अच्छे नहीं हैं लेकिन यह सोचना कि इसमें कुछ गवर्नमेंट का हाथ है इसके बारे में हमारे लिये अभी कुछ कहना बहुत मुष्किल है जब तक कि हमारे पास पूरी रिपोर्ट न आ जाय।

श्वी नागेश्वर प्रसाद शाही : श्रीमन्, व्यवस्था का प्रश्न है ।

उपसभाध्यक्ष (श्रीवी०वी० राजू) : नहीं नहीं।

श्री नागेश्वर प्रसाद शाही : श्रीमन्, एक वाक्य मैं कहूंगा । यह वड़े ताज्जुब की बात है कि आप लाखों लाख रुपया खर्च करते हैं और आपकी वहां कोई एजेंसी नहीं है जिससे कि आप पता लगा सकें, आप इसका इंतजार करते हैं कि कव उनकी चिट्ठी आये । इसका इंतजार कर रहे हैं ।

श्री सुरेन्द्र पाल सिंह : इसलिये मैं कह रहा हूं कि पता लगा रहे हैं, एजेंसी हमारे पास है, रुपया बैकार नहीं जा रहा है । अप्रैल के पहले हफ्ते में शुरू हुआ है, दो चार दिन हुआ है

श्वी नागेश्वर प्रसाद शाही : आप कुछ नहीं कर रहे हैं ।

श्री सुरेन्द्र पाल सिंह : जरा सुनिये । अब यह कहना कि अमेरिका की सरकार किसी वजह से हमारे से नाखुश है, नाराज है तो अमेरिका के सभी आदमी हमारे खिलाफ हैं, यह स्टेटमेन्ट भी ठीक नहीं है ।

और माननीय सदस्य को यह माऌूम होना चाहिए कि जहां तक अमरीका के नागरिकों का सवाल हैं—जो वहां के स्टूडेन्ट्स हैं, प्रोफेसर्स हैं, इन्टेलेक्चुअल्स हैं—-वहां की पब्लिक ने बंगला देश के प्रश्न पर हमारा बहुत साथ दिया है, हार्दिक हमदर्दी दिखायी है। तो अगर आप कोशिश करेंगे कि अमरीका के सब आदमी अमरीका की मरकार के स्तर पर सोचते हैं तो यह गलत होगा। अमरीका की सरकार का एटीट्यूड कुछ भी हो लेकिन अमरीका की जनता का एटीट्यूड हमारे विरुद्ध नहीं है। जहां तक हमारा सवाल है, जब हमको यह मालूम ही नहीं है वहां पर क्या हआ:...

(Interruptions)

THE VICE CHAIRMAN (SHRI V. B. RAJU) : No cross discussion.

श्री सुरेन्द्र पाल सिंह : मैंने पहले ही बोल दिया है कि हमारे विद्यार्थियों के साथ जो कुछ हुआ है वह शर्मनाक है, हमें उस पर अफसोस है, और हम उसकी जांच-पड़ताल कर रहे हैं क्या हुआ है, कैसा हुआ है । अभी जब यह बात अच्छी तरह जाहिर नहीं हुई है तो कैसे कहें, हम क्या करना चाहते है ।

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1970-71) OF THE HINDUSTAN TELEPRINTERS LIMITED, MADRAS AND RELATED PAPERS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA): Sir, on behalf of Shri H. N. Bahuguna, I beg to lay on the Table a copy (in Elglish and Hindi) of the Tenth Annual Report and Accounts of the Hindustan Teleprinters Limited, Madras, for the year 1970-71, together with Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. *See* No. LT-1647/1972.]